

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 160/9/NCLT/AHM/2018

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

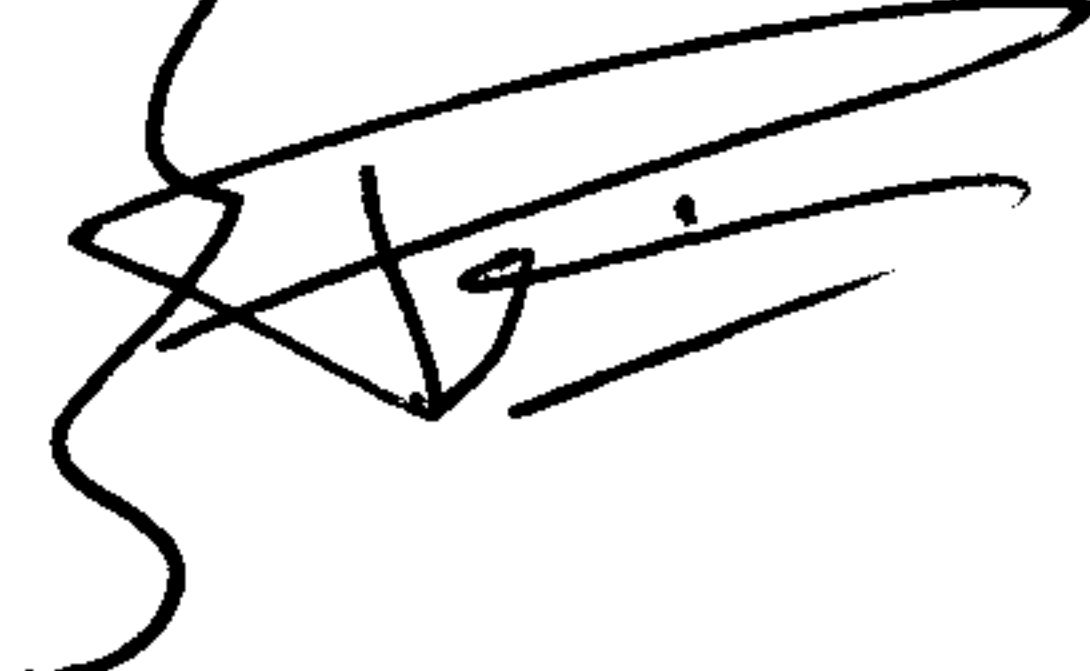
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 13.06.2019**

Name of the Company: J P C Offshore Pvt. Ltd.

V/s.

Reliance Naval and Engineering Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Jaimin R. Dave	ADV.	Resp.	
2.	Prigank S. Dave	ADV.	(1)	
3.	Shivam D. Parikh	ADV.	(1)	

ORDER

The Respondent is represented through their respective Learned Counsel(s).

None appeared for the Petitioner, even after repeated call.

Ed. Lawyer appearing on behalf of the Respondent submitted that the Petitioner is found absent since 07.09.2018.

On perusal of the record, it is found that petitioner was last appeared on 25.08.2019 and thereafter never appeared nor taken any steps. Hence, this petition is dismissed for non-prosecution.

Accordingly, CP(IB) 160 of 2018 is dismissed for non-prosecution.


**MANORAMA KUMARI
MEMBER (JUDICIAL)**


**HARIHAR PRAKASH CHATURVEDI
MEMBER (JUDICIAL)**

Dated this the 13th day of June, 2019.

vs